

The Tripura Act No.04 of 2019

**THE CRIMINAL LAW
(TRIPURA AMENDMENT) ACT, 2018**

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**GOVERNMENT OF TRIPURA
LAW DEPARTMENT
SECRETARIAT : AGARTALA**

No. F.8(19)-Law/Leg-I/2018/4640

Dated, Agartala, the 29th May, 2019.

NOTIFICATION

The following Act of the Tripura Legislative Assembly received the assent of the President of India on the 4th May, 2019 and is hereby published for General information.

**D.M.Jamatia
L.R. & Secretary, Law
Government of Tripura**

THE CRIMINAL LAW (TRIPURA AMENDMENT) ACT, 2018

An

ACT

to amend the Indian Penal Code, 1860 and the Code of Criminal Procedure, 1973 (Central Act No.2 of 1974) in its application to the State of Tripura.

WHEREAS, it is expedient to amend the Indian Penal Code, 1860 (Central Act No. 45 of 1860) and the Code of Criminal Procedure, 1973 (Central Act No.2 of 1974), in its application to the State of Tripura, for the purposes hereafter appear;

BE it enacted by the Tripura Legislative Assembly in the sixty-ninth year of the Republic of India, as follows:

1. Short title and commencement:

- (i) This may be called "The Criminal Law (Tripura Amendment) Act, 2018";
- (ii) It shall come into force on and from the date of its publication on the Tripura Gazette.

2. Insertion of new Sections 382A, 382B, 382C, 382D, 382E and 382F:

After the Section 382 of the Indian Penal Code, the following new sections will be inserted:-

"382A. Snatching: Whoever commits theft stealthily from a person or through assault or by using criminal force and thereby causes hurt or endangers the life of that person is said to commit the offence of 'Snatching'.

382B. Whoever commits 'Snatching' shall be punished with imprisonment for a term which shall not be less than seven years but may extend to a term of ten years or with fine or with both.

382C. Vehicle lifting: Whoever commits theft of a 'vehicle' either from open or close arena, is said to commit the offence of 'vehicle lifting'.

Note: - The term 'vehicle' shall have the same meaning as defined in sub-section 28 of Section 2 of Motor Vehicles Act, 1988;

382D. Whoever commits the offence of 'vehicle lifting' shall be punished with imprisonment for a term which shall not be less than seven years but may extend to a term of ten years or with fine or with both."

382E. Cattle lifting: Whoever commits theft of a 'Cattle' either from open or close arena, is said to commit the offence of 'Cattle lifting'.

Note: - For the purpose of this section, the term 'Cattle' means a cow and a calf, whether male or female, bull, bullock, buffalo – male or female or calf of she-buffalo, whether male or female and an ox or oxen.

382F. Whoever commits the offence of 'Cattle lifting' shall be punished with imprisonment for a term which shall not be less than seven years but may extend to a term of ten years or with fine or with both."

3. In The FIRST SCHEDULE (CLASSIFICATION OF OFFENCES) of the Code of Criminal Procedure, 1973 (Central Act No.2 of 1974), in the Table under the Heading I.-OFFENCES UNDER THE INDIAN PENAL CODE, below the sub-heading CHAPTER XVII.-(OFFENCES AGAINST PROPERTY), the following new entries shall be inserted:-

Section	Offence	Punishment	Cognizable or non-cognizable	Bailable or Non-bailable	By what Court triable
1	2	3	4	5	6
382 B	Snatching	Imprisonment for 07 to 10 years and fine.	Cognizable	Non-bailable	Court of Session
382 D	Vehicle lifting	Imprisonment for 07 to 10 years and fine.	Cognizable	Non-bailable	Court of Session
382F	Cattle lifting	Imprisonment for 07 to 10 years and fine.	Cognizable	Non-bailable	Court of Session

D.M. Jamatia

L R & Principal Secretary, Law,
Government of Tripura.